

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

OA 945/1991, this 3rd May, 1995

Hon'ble Shri Justice S.C. Mathur, Chairman
Hon'ble Shri P.T.Thiruvengadam, Member(A)

Shri R.S. Kataria
203, Phase III, New Seelampur, Delhi .. Applicant

(By Smt. Meera Chhibber, Advocate - Not present)

versus

Union of India, through
1. Lt. Governor, Delhi Admn.
Delhi

2. Commissioner of Police
Police Hqrs., IP Estate, New Delhi

3. Addl. Commisioner of Police(Admn)
Police Hqrs., IP Estate, New Delhi .. Respondents

(By Shri O.N.Trishal, Advocate)

ORDER(oral)

Shri Justice S.C. Mathur

This case was taken up on the revised call of the first 10 cases listed for regular hearing. No one has appeared on behalf of the applicant. On behalf of the respondents, Shri O.N.Trishal has appeared. We proceed to decide the case on merits with the assistance of Shri Trishal.

2. In para 4(3) of the OA, the applicant has stated that his grievance is directed against non-inclusion of his name in the pro. motion list dated 31st August, 1973. From this, it is apparent that the cause of action for the applicant's grievance arose on or about 31.8.74. The OA was filed in the Tribunal on 13.3.91 with a delay of more than 16 years. The application is accordingly hopelessly barred by time. The

only explanation given by the applicant is that some of his colleagues similarly placed got relief from either this Tribunal or from the President of India. When the applicant acquired knowledge of this position, he preferred a representation to the President of India on 28.3.89 to which he received no reply.

3. The applicant has also filed a petition for condonation of delay in filing the OA but the same has been rejected by a separate order. Accordingly the OA is also rejected as barred by limitation. There shall be no order as to costs. Interim order if any operating shall stand discharged.

P.T.Thiruvengadam

(P.T.Thiruvengadam)
Member(A)
3.5.1995

S.C.Mathur

Chairman
3.5.1995

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